

**SCHEDULE
FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS
OF
SUBHASHRI BIO-ENERGIES PRIVATE LIMITED**

RELEVANT PARTICULARS:		
1.	Name of Corporate Debtor	SUBHASHRI BIO-ENERGIES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	17/05/2000
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Coimbatore, Ministry of Corporate Affairs
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U23101TZ2000PTC009339
5.	Address of the registered office and principal office (if any) of Corporate Debtor	SenguttaiKadu, munjanur Post Tirchengodu Taluk Namakkal District - 637403, Tamil Nadu, India.
6.	Insolvency commencement date in respect of Corporate Debtor	02/09/2021.(Interim Resolution Professional has received Communication of Order via eMail from the office of Hon'ble NCLT on 06 /09/2021)
7.	Estimated date of closure of Insolvency Resolution Process	01st March, 2022.
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Mr. P. Eswaramoorthy Reg.No:IBBI/IPA-002/IP-N00284/2017-18/10842.
9.	Address and eMail of the Interim Resolution Professional as registered with the Board	Mr. P. Eswaramoorthy No, 44, 5th Street , Ramalingajothi Nagar Near Corporation Office, Nanjundapuram Road, Ramanathapuram, Coimbatore - 641045,Tamil Nadu, India.eMail : eswarfcs@gmail.com 0422 - 2322333,3500466
10.	Address and E-Mail to be used forCorrespondence with the Interim ResolutionProfessional, If Different from those given atSl. No.9.	Same as serial No.9 above
11.	Last date for submission of claims	21 st September, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads . Refer Note1 Physical Address: Same as serial No.9 above

NOTICE is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process against the **SUBHASHRI BIO-ENERGIES PRIVATE LIMITED** on 02nd September, 2021. (Communication of Order via eMail from the office of Hon'ble NCLT was furnished to the Interim Resolution Professional on 06/09/2021)

The creditors of **SUBHASHRI BIO-ENERGIES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or before **21stSeptember, 2021** to the Interim Resolution Professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Note1: The Submission of claim is to be made in the following specified forms (Forms available at <https://www.ibbi.gov.in/home/downloads>) along with necessary documentary proof :

Form B : Claim by Operational Creditors except workmen and employees

Form C : Claim by Financial Creditors

Form D : Claim by a Workman or an Employee

Form E : Claim submitted by an authorized representative of workman or employee

Form F : Claim by Creditors other than financial creditors and Operational Creditors

Submission of false or misleading proofs of claim shall attract penalties.

Place : Coimbatore

Date : 07/09/2021

P. Eswaramoorthy
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